

हलाल और झटका सुनिश्चित किया जाए ताकि हलाल खाने वाले हलाल खाएं और झटका खाने वाले झटका खाएं। इस प्रकार की अगर सरकार कोई व्यवस्था कर सकती हो तो करे अन्यथा यह गोश्त का सिलसिला खत्म होना चाहिये। ... (व्यवधान)

श्री सभापति: अब मिनिस्टर का जवाब आ लेने दीजिये।

श्री नीतीश कुमार: सभापति महोदय, इस संबंध में जो वस्तु-स्थिति है, मैं उससे सदन को अवगत करा चुका हूँ। मैं नहीं समझता कि यह कोई सवाल और जवाब का आधार बनता है। क्या किया जाए, इसका सवाल उठता है। एक सुझाव उन्होंने दिया है कि मछली और अंडा जो होता है, वह न हलाल होता है और न झटका होता है। रेलवे में पूरे देश में यह सिस्टम लागू किया जा सकता है कि नॉन वेजिटेरियन में सिर्फ अंडा और मछली की आपूर्ति की जाएगी, इसके लिए किसी अन्य नॉन-वेजिटेरियन आइटम की आपूर्ति नहीं होगी। सभापति महोदय, अगर आपका निर्देश हो तो जरूर यह निर्णय लिया जा सकता है लेकिन इसके लिए पूरा आपका निर्देश चाहिये।

श्री एस एस अहलुवालिया: यही कर दीजिये। (व्यवधान)

श्री सतीश प्रधान: सभापति महोदय, हमारे मुंबई में म्युनिसिपल कारपोरेशन का स्लाटर हाऊस है, सारा काम वहीं पर होता है। वहां पर इलेक्ट्रिक से पहले झटका हो जाता है और फिर कटिंग हो जाता है। वही मीट पूरे मुंबई में सप्लाय किया जाता है। मुंबई में जिस ढंग से होता है सब जगह यही व्यवस्था की जाए तो किसी को कोई आपत्ति नहीं होनी चाहिये। ... (व्यवधान) यहां पर अलग अलग बाहर से, कहीं से काट कर लाने की व्यवस्था होती है। जो म्युनिसिपल कमेटी के स्लाटर हाऊस में कटिंग होती है वहां से सप्लाय करना शुरू कर दें तो फिर उसमें किसी को कोई आपत्ति नहीं होगी।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Functioning of IGNC A

*263. SHRI RAJ NATH SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is an inherent contradiction in the basic functioning

of IGNC A wherein the 'trustees' have made themselves 'life time trustees' following an amendment in the original trust deed but not even a single employee has been confirmed;

(b) if so, the reasons therefor;

(c) the steps Government propose to take to resolve the above contradiction and thereby grant confirmation status to all the employees; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) The Trust Deed of IGNC A, as amended in May, 1995, provides for life trustees.

According to the information furnished by IGOCA all appointments in the Centre are project-based and are temporary. Central Government rules are followed to the extent applicable.

The opinion of the Attorney General of India has been sought on the amendments carried out to the trust deed and the options open to the Government.

Indira Mahila Yojana

*264. SHRI BANGARU LAXMAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details regarding the grants given to the States under the States under the Indira Mahila Yojana during the last two years, State-wise;

(b) the number of women benefitted;

(c) the States which have not been given grant under the Yojana; and

(d) the reasons therefore?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT DR. MURLI MANOHAR JOSHI:

(a) No grants have been released under Indira Mahila Yojana to the States during the last two years;

(b) As per available information, 31,000 women's groups have been formed to benefit

the women members through awareness generation, economic employment and convergence of intersectoral services.

(c) All States were released grants in 1995-96.

(d) Question does not arise.

Representation by Employees of Hindustan Latex Against Privatisation

*265. SHRI VAYALAR RAVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Hindustan Latex Employees have represented against the privatisation;

(b) if so, the reaction of Government thereto;

(c) whether Government will give enough orders for supply of condoms to Hindustan Latex; if so, the total quantity ordered in the last three years; and

(d) the price difference between the Hindustan Latex products and the private products?

THE MINISTER OF ENVIRONMENT AND FOREST (SHRI SURESH PRABHU):
(a) Yes, Sir.

(b) Recommendation of Disinvestment Commission in this regard is under consideration of the Government.

(c) Except during April-October, 1997 purchase preference policy of the Government has been enforced under which preference is given to PSU while placing orders for supply. The quantity of condoms ordered on M/s. Hindustan Latex Limited, a public sector unit of the Department of Family Welfare, during the last three years is as follows:—

1995-96 465.50 Million Pieces

1996-97 641.00 Million Pieces

1997-98 395.00 Million Pieces

(d) There has been no difference in price between the rate of Hindustan Latex Limited and private producers during this period as the Department has procured condoms on the basis of a rate contract common to all suppliers.

Re-Emergence of Malaria in an Epidemic Form

*267. SHRI NARENDRA MOHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the 12 member commission (VHAI) in its report to prime Minister pointed out re-emergence of Malaria in an epidemic form in the country;

(b) whether this Commission has recommended setting up of a Health Mission to energise the health sector by decentralising it and making it participatory, appropriate and accountable to the people; and

(c) if so, the views of Government on this proposal and how it propose to tackle the situation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU):

(a) The Voluntary Health Association of India (VHAI) have prepared a report in which inter-alia it has been stated that the number of malaria cases and deaths have increased and that it has taken an epidemic form in many States. In response to this, the National Malaria Eradication Programme Directorate have indicated that there has been an overall reduction in the number of cases of malaria during 1997 as compared to 1996.

(b) and (c) The VHAI report has also made several recommendations concerning a large number of sub-sectors within the health sector. In a letter sent by Members of the Commission the suggestion that a Technology Mission should be set up for revitalising the health sector has also been included. Since the recommendations primarily deal with the implementation of policies and programmes at the State level and encompass the primary and secondary levels of the health infrastructure, it would be necessary to consult the State Governments and related agencies about the usefulness and feasibility of the recommendations. This process has commenced.